

IN THE COURT OF DUTY M.M; (WEST DISTRICT), TIS HAZARI  
COURTS, DELHI.

(THROUGH VIDEO CONFERENCING)

IN THE MATTER OF :-

STATE

VERSUS

UNKNOWN

STO/20/17 re/pow  
for 10.7.20

F.I.R No. 156/2020  
U/S.: 188 OF IPC  
P.S.: Punjabi Bagh

APPLICATION FOR AND ON BEHALF OF APPLICANT NAMEDLY PREM

KUMAR SOLANKI SEEKING RELEASE OF CAR BEARING NO. DL-

8CAK-0978 MAKE CAR NISSAN TERRANO ON SUPERDARI.

MOST RESPECTUFLY SHOWETH :-

*Order served  
to applicant's counsel  
through WhatsApp on 14.7.20  
14/7/20*

that the captioned FIR has been registered with the Police Station Punjabi Bagh and the said car has been lying at the concerned police station since the date of registration of FIR.

2. That the applicant is the owner of the said vehicle and applicant through present application seeks the permission before this Hon'ble Court to release the aforesaid vehicle on Superdari to the applicant and applicant undertakes that applicant will produce the vehicle as and when directed this Hon'ble Court.
3. That the Applicant is owner of the vehicle bearing No. DL-8CAK-0978, and release on superdari, vehicle which are detail as given below :-

Challan No. DL20275200212171925

PS: Model Town Circle

14.07.2020

Present: Ld. APP for the State.

Applicant in person.


This application has been moved by applicant seeking release of vehicle bearing no. **DL-1-SX-8619** on superdari.

Reply of the IO perused. IO has stated that he has no objection in release of vehicle to the owner of the vehicle.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no. **DL-1-SX-8619** be released to the applicant/rightful owner on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/rightful owner as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.

  
MOHIT SHARMA  
DUTY MM-02/WEST  
DELHI/14.07.2020

Received:-  
Dated

14/07/20

Atmud

D/1922/12

Adv. Atmud Tower 4009

B-1, OPP Police Post TIS Hazari

885121626/

FIR No. 0226/2020

PS: Punjabi Bagh

U/s : 188/269 IPC

14.07.2020

Present: Ld. APP for the State.

Applicant in person.


This application has been moved by applicant seeking release of **vehicle bearing no. DL-11ST-6029** on superdari.

Reply of the IO perused. IO has stated that he has no objection in release of vehicle to the owner of the vehicle.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638** and Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no. **DL-11ST-6029** be released to the applicant/rightful owner on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/rightful owner as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.

  
MOHIT SHARMA  
DUTY MM-02/WEST  
DELHI/14.07.2020

*Annexed copy*  
*Shiv Shankar*  
*14/7/2020*

FIR No. 0226/2020

PS: Punjabi Bagh

U/s : 188/269 IPC

14.07.2020

Present: Ld. APP for the State.

Applicant in person.


This application has been moved by applicant seeking release of **vehicle bearing no. DL-11ST-6029** on superdari.

Reply of the IO perused. IO has stated that he has no objection in release of vehicle to the owner of the vehicle.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638** and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no. **DL-11ST-6029** be released to the applicant/rightful owner on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/rightful owner as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.

  
MOHIT SHARMA  
DUTY MM-02/WEST  
DELHI/14.07.2020

*Annexed copy*  
*Shiv Shankar*  
*14/7/2020*

FIR No. 351/2020

PS: Mundaka

U/s : 302/120B/506/34 IPC 25/27 Arms Act.

14.07.2020

Present: Ld. APP for the State.

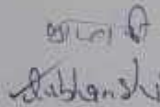
Applicant in person.

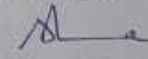
This application has been moved by applicant seeking release of **vehicle bearing no. DL8SCR7282** on superdari.

Reply of the IO perused. IO has objected to the release of vehicle and stated that the vehicle in question was used in a murder case and is in police possession for purpose of investigation into the matter.

Considering the reply of IO that the matter is still at the stage of investigation and the vehicle in question is required for the purpose of investigation, I do not deem it fit to allow releasing of vehicle at this stage.

Application stands disposed of as dismissed.

  
Subhankar

  
MOHIT SHARMA  
DUTY MM-02/WEST  
DELHI/14.07.2020

FIR No.298/2020  
PS Mundka

Dev Mohd

10.07.2020

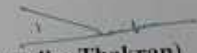
Present: Applicant in person.

Reply filed.

In view of the reply IO has raised an objection and it is submitted that the said vehicle is being used for delivery of the vehicle from one place to another and the matter is also pending before Excise Department and request for not releasing the vehicle has been made.

IO is directed to remain present on the NDOH and also directed to clarify what objection he has qua the release of vehicle to the applicant.

Put up for 14.07.2020.


  
(Deepika Thakran)  
Duty MM-2, (Mahila Court-04)  
West/ THC/Delhi  
10.07.2020

14.7.20

Pr. Accused Dev Mohd in person

Put up for compliance of order  
dated 10.7.20

Put up for 15.7.20

  
14.7.20

IN THE COURT OF DUTY M.M. (WEST)  
TIS HAZARI COURT, DELHI

IN THE MATTER OF:-

STATE VS TAYYAB  
S/O Sh. Babar  
R/O H.NO. C-110/39/S/F,  
STREET NO.9, MAUJPUR,  
DELHI-110053

FIR NO.: WD-KN-000248/2020  
U/S: 379/411/34 IPC  
P.S: KIRTI NAGAR (Police Station)  
SINCE J.C.: 10.07.2020

APPLICATION U/S 437 CR.P.C. FOR GRANT OF BAIL ON  
BEHALF OF THE APPLICANT/ACCUSED TAYYAB

MOST RESPECTFULLY SHOWETH:-

1. That the applicant/accused has been falsely implicated in the above noted case.
2. That the applicant/accused is an innocent person and has not committed any offence and has no nexus for the commission of the alleged offence.
3. That applicant/accused having clean antecedent and not a criminal and belongs to a respective family having deep roots in the society.
4. That the applicant/accused undertakes that he will not abscond or misuse the liberty of bail nor will temper with the prosecution evidence in any manner whatsoever.

*I undertake  
that I will  
file bail  
within 10 days  
of the order.*

*(TANVIR KHALIL)  
13/7/20*

*14/7/20  
Pr. Counsel for applicant  
Report not received  
Put up for report on 15/7/20*

*A  
D.M. Szeel  
14/7/20*

Document with Counterpart



IN THE COURT OF DUTY M.M, TIS HAZARI COURT, DELHI.

In Re :-

State

Vs.

FIR No.013143/20  
U/s: 379 IPC  
P.S. KIRTI NAGAR

*SHO/DO to file report  
on 15.02.2020*

*Duty M.M. Tis Hazari  
14/07/2020*

**APPLICATION FOR THE RELEASE OF VEHICLE VIDE REGISTRATION NO. DL10SU6516 ON SUPERDARI.**

MOST RESPECTFULLY SHOWETH

1. That the above said Vehicle involved in the above noted case and taken in the possession of the said Police of P.S. Kirti Nagar.
2. That the above mentioned Vehicle has been recover and now laying with the P.S. Kirti Nagar, Delhi.
3. That the Inspection of the said Vehicle has been made and now vehicle no more require for further investigation by the police.
4. That the applicant is the owner of the said Vehicle & for the release of the said Vehicle on superdari.
5. That the applicant for release of above said Vehicle & will produce the said Vehicle before this Hon'ble court/SHO as and when will be required.

It is therefore, humbly prayed to this Hon'ble court that the order for superdari of the above said Vehicle No. **DL10SU6516** may kindly be granted in favour of Applicant /owner on superdari in the Interest of justice.

Delhi

Dated: 14/07/2020

Applicant/Owner

*Kavita*  
(KAVITA)

D/O SH. PURAN CHAND  
R/O H.NO.2, BLOCK-6 COMMERCIAL BUILDING,  
RAMESH NAGAR, NEW DELHI-110015.  
MOBILE NO. 8920864930

*Email ID - adv.prandeepsharma3@gmail.com*





IN THE COURT OF CHIEF METROPOLITAN MAGISTRATE, TIS HAZRI COURTS .  
(WEST), NEW DELHI

In matter of:  
STATE

Vs.

DL-8SBS -2525

S/O / SD state part

DLR 157-20

DLR 157-20  
DLR 157-20

FIR:007890/2020

U/s. 379 IPC

E - P.S., PUNABI BAGH

URGENT APPLICATION ON BEHALF OF THE APPLICANT SH. LALIT KUMAR S/O  
SH. TARA CHAND R/O- A-37 , MADIPUR , J.J.COLONY , PASCHIM VIHAR,DELHI-  
110063, OWNER OF THE ABOVE SAID VEHICLE ON SUPERDARI.

**MOST RESPECTFULLY SHOWETH AS UNDER:**

1. That the Applicant has filed an accompanying application for release of his vehicle bearing registration number **DL-8SBS -2525**.
2. That the applicant and owner of the above said vehicle, which was seized by the police officials.
3. That the above said vehicle impounded by the police officials of concerned police station Punjabi bagh , Delhi in the above noted case.
4. That the investigation with respect to the said vehicle have been completed and same is not at all required for the purposes of the investigation what so ever.
5. That the instant application enlists the urgency in the present matter and the content of the original application is not repeated herein again for the sake of brevity.
6. That below are the grounds of urgency involved in the captioned matter,
  - a) That the applicant is the sole bread earner in his family and is daily earning has been colossally affected in this global pandemic environment. Since his only vehicle has been impounded by the concerned authorities, he is unable to move from one location to another location in this hardships time.

**PRAYER**

1. It is, therefore, most respectfully prayed before this Hon'ble Court that, in view of the above-mentioned facts and circumstances of the case, this Hon'ble Court may be pleased to:

- a) Allow the instant urgent application by allowing the applicant's application to release his vehicle no. **DL-8SBS -2525** on Superdari.

Dated: 14 .07.2020  
Delhi

Through

*Pradeep*  
APPLICANT/PETITIONER

*Pradeep*  
(PRADEEP KUMAR SHARMA )  
New Delhi Counsel for the Applicant  
MOB. NO. : -9999597729

Email I.D. - adv. pradeepsharma9@gmail.com

IN THE COURT OF DUTY METROPOLITAN MAGISTRATE:  
WEST DISTRICT: TIS HAZARI COURTS DELHI

IN RE:

STATE

VS

SHANKAR

S/O. LATE MOHAN LAL  
R/O. JHUGGI NO.186,  
C-5/35, KIRTI NAGAR  
DELHI

FIR NO: 0319/2020  
U/S.25/54/59.ARMS ACT  
PS:KIRTI NAGAR

SHO/FO Kirti Nagar

15.7.20

*[Signature]*  
Dm Jcell

15.7.20

APPLICATION FOR GRANT OF REGULAR BAIL U/S. 437  
CR.PC ON BEHALF OF ACCUSED SHANKAR

RESPECTFULLY SHOWETH

1. That the applicant has been falsely implicated in this case and he is innocent and victim of false implication.

2. That the accused is innocent and wrongly and falsely implicated in this case. Infact the accused was called by the police to appear in the police station as some cases were registered Under Excise Act, before 2018 and when the accused appeared in the police station and he was detained for hours together and thereafter roped in this case.

3. That the accused has moved an application for grant of interim bail and Hon'ble Court of Shri Deepak Kumar-I, Duty M.M. West Delhi has granted interim bail to the accused for a period of 30 days from the date of his release of his furnishing personal bond in the sum of RS.20,000/- with one surety of the like amount vide its order dated 23/06/2020 and his interim bail is to be expired on 22/07/2020.

IN THE COUR OF SH. PANKAJ ARORA, THE LEARNED MM, DELHI

In re:

State

versus

Aashif Khan etc.

SHO/10 to report  
for 14/07/20 at 2:00 pm  
to be called in person with  
police file.

FIR No. 651/2020

u/s : 392/34 IPC

PS : Ranhola

M.M./Delhi  
13/07/20

Application for bail on behalf of the applicant accused Aashif Khan

Respectfully showeth:-

1. That the humble applicant accused has been falsely implicated by the concerned Police in the above-titled matter without any cause and reason who is behind the bars from the date of registration of the case.
2. That the humble applicant accused is a very simple and poor person who is working as a Beldar fro the last about 3 years.
3. That on the date of alleged offence, the humble applicant accused had gone to Bullandshahar to attend a cremation of his one relative who had expired due to cancer at his maternal house.
4. That the humble applicant accused has nothing to do with the alleged offence as he has falsely been implicated by the concerned Police.
5. That in view of the averments contained in the foregoing paragraphs of the present application, is devoid of any iota of truth qua the applicant and the same is on account of malafide intention.
6. That the applicant is innocent and hails from a respectable family having deep roots in the society and is not a previous convict.

14.7.20

Pr. St. S.S. Sangwan counsel for applicant  
at request, but upon 15/7/20  
deply already in record

DM Ranhola

14.7.20

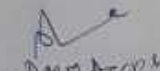
IN THE COURT OF SHRI. DUTY. M.M. WEST. TIS HAZARI DE

STATE

v/s

SHYAM

SHD 90 to report  
for 157-w (15.7.20) at 1130

  
D.M. Bhat  
14/7/20

P.S. MUNDRA

v/s 33/38/58.D. EX. ACT

F.I.R. No. 0331/2020

D.O.A. 30.06.2020

J.C.

Simla. 01.07.2020

APPLICATION FOR BAIL v/s 437 CrPc ON BEHALF OF ACCUSED  
NAMEDLY SHYAM

MOST RESPECTFULLY SUBMITTED

1. That accused has been falsely implicated in this present case
2. That no favour was received from the possession of the accused
3. That accused has no hand in commission of offence
4. That accused is sole bread earner of his family.
5. That alleged recovery has already been effected and judicial custody of accused is no more requisite in this case.
6. That accused is ready to abide all terms and conditions imposed by this Honble court, if released on bail
7. That accused is ready to furnish the surety bond to the satisfaction of this Honble court, if released on bail.
8. That accused will not tamper the prosecution evidence if released on bail.

PRAYER

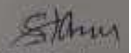
Therefore, it is most humbly prayed that accused may kindly be released on regular bail in the interest of justice.

D/SH

Dated: 14.07.2020

Applicant/accuse

Through

  
COUNSEL  
SATISH KUMAR  
D/2350/2012  
Mobile: 97175015  
E-mail id: Satish\_97  
@Gmail  
3rd Floor Bar Road

Ph. 225149723

15.7.20

FIR No. 7983/19  
PS Mundka  
State Vs. Manish  
U/s 379/411 IPC

13.07.2020

Present: Id. APP for the State

Release warrants issued against accused Manish received back under signature of Deputy Superintendent, Jail No. 8, 9 Tihar with report that address of accused on release warrant and on custody warrant is different. It is further contained on report on release warrant that father's name of accused is also different in custody as well as release warrant. Report is filed under signature of aforesaid Deputy Superintendent that address of accused is mentioned as House No. C-96, Sainik Enclave, Jharoda Kalan, Delhi on custody warrant whereas address of accused on release warrant is mentioned as Plot No. 96, Sainik Enclave, Part-III, Jharoda Kalan, South West, Delhi. It is further contained in aforesaid report that father of accused Manish is mentioned as Satbir Singh on custody warrant, however, father of accused is mentioned as Ramphal on release warrant. Clarification is sought by concerned Jail Superintendent. Considering aforesaid anomaly, let notice be issued to IO to file reply regarding address as well as complete details of accused including father's name of accused for 14.07.2020.

Ahmad is directed to send copy of order to the IO / SHO concerned through all means including electronic modes.

[RAKESH KUMAR-II]  
Duty MM-II (West District)  
THC/Delhi/13.07.2020

18/7/20  
13/7/20

16.7.20

Pray cancel for approval

Order dt. 13.7.20 dt. 15.7.20

by the IO

Put up for capture order dt. 13.7.20  
dt. 15.7.20

DM/THC  
16.7.20

IN THE HON'BLE COURT OF SH. DUTY Ld. MM, TISHAZARI COURTS DELHI.

Case FIR No. 636/2020 Dt. 15/06/2020 U/s 25/54/59 Arms Act  
PS Ranhola Delhi

S/v--- (1) Suraj @ Fighter & others.

**Subject: - reply of bail application of accused Suraj @ Fighter**

Hon'ble Sir,

Most respectfully it is submitted that on 15/06/2020 on secret information accused namely Suraj @ Fighter s/o Ram Singh r/o H. N. 26/B4 Rana Enclave Nangli Dairy Delhi and Rohit @ Sonu @ Jigra s/o Ombir @ Julfie @ Bhura r/o H. N. 26/B4 Rana Enclave Nangli Dairy Delhi years was arrested with recovery of one country made pistol (Desi Katta) and two live cartridges from possession of each of the accused, Hence a Case vide FIR No. 636/2020 U/s 25/54/59 Arms Act was registered at PS Ranhola accordingly.

During interrogation, the accused persons disclosed that they indulged in the crime of Snatching, Robbery to gain popularity. Accused persons stated that they used to commit robbery and snatchings in the day & night time, that they can earn good money to live a materialistic and luxurious life. Both accused are notorious & desperate criminal. They used to commit robberies and snatchings at the point of pistol in the area of Rohini, outer, west and Dwarka Distt. They are confessed robbery/and snatchings committed by them in these areas. During interrogation accused persons Suraj @ Fighter and his associate Rohit @ Sonu @ Jigra disclosed that they took the recovered weapons from one namely Varun @ Chhilka r/o vill. Saiyad Nangloi Delhi. The supplier of the weapons is still absconding. Accused Suraj @ Fighter is a habitual offender who has committed several armed robberies and snatchings. Previously he has been arrested on several occasions.

It is therefore requested that said bail application may be rejected in the interest of justice please.

Submitted please.

14/7/2020  
B. alon  
Application not accepted  
for C.M.M. J.P. be put  
up on 15/7/2020

Duty  
14/7/2020  
TISHAZARI COURTS DELHI

**DELHI STATE LEGAL SERVICES AUTHORITY,**  
Room No. 03, First Floor, CPRO, Gate No.03,  
Central Jail, Tihar -110064 Ph. 011-28520279

Ref. No. DSLSA/T.J./DC/ 4076/20/4690

Date : 13.07.2020

To

The Secretary,  
Distt. Legal Services Authority,

Tis Hazari Court (West)  
New Delhi.

Sub : - Forwarding of Jail Petition/ application for filling before concern Court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition/  
application U/s \_\_\_\_\_ for **INTERIM BAIL** of UTP/convict

Amit Verma s/o Kanta Sh. Lopez Verma lodged in Jail

No. 11 Tihar, New Delhi in his case FIR /SC No. 73/2016

U/s. 420/467/468/471/120 Bk P.S. GOW

for further necessary action at your end please.

**I am also directed to further request you to kindly intimate  
this office the name of the advocate appointed in the matter along  
with the filling number of the aforesaid case please & further  
status on E-Mail i.e. JAILSECTION@GMAIL.COM at the earliest.**

14720

Pr. U/s. 420/467/468/471/120 Bk  
to be report for 16.7.2020

Encl : As above.

[Signature]  
14.7.20

Yours faithfully,

[Signature]  
13/7/20  
Superintendent  
Jail Section, DSLSA

Encl: as above

①

YC

IP

In the court of Duty M.M. (West District) Tis Hazari Courts Delhi

In re:-

State

versus

**SAJAN S/O Sh. RAJ KUMAR**

R/O H.No. 198, Bramपुरi, Gali No.4,  
Ranhola Vihar, Nangloi, West Delhi  
110041

SHO/EO to report  
for 16.7.20

*Aa*  
महानगर पुलिस अधीक्षक  
Metropolitan Police  
14.7.20

P.S.

Ranhola

U/S

33/38 Delhi Excise act

F.I.R.No. 704/2020

Accused in I.C. 10-07-2020

Application for bail u/s 437 of Cr.p.c. for grant of bail on behalf of the above named alleged accused Sajjan.

Sir/Madam,

Most Respectfully Showeth:-

1. That the applicant/ alleged has been arrested by the local police of the above mention police station on 10-07-2020 and produce before the duty M.M. sitting in central jail Tihar complex and duty M.M. pleased to send him in judicial custody, since then he is in judicial custody.

9811240388 - WhatsApp



FIR No. 329/2020

PS: Mundka

U/s : 33/38/58 Delhi Excise Act.

State Vs. Mukesh @ Lambu

14.07.2020

Present: Shri Vishvjeet Yadav, Ld. APP for the State (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Sushil Kumar Pandey (through video-conferencing on CISCO webex).

Accused Mukesh @ Lambu S/o Chhali Ram, R/o Jhuggi No.768, Bangali Camp, Meera Bagh, Delhi (in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has argued that the accused is aged about 29 years and has no previous conviction in any other case. It is further argued that accused is a handicap person and only one leg of accused is working. Accused is in custody since long. It is further argued that accused is sole bread earner of his family and ready to abide by bail conditions imposed by the court.

Reply of IO perused.

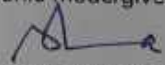
Bail application is objected by the IO on the ground that accused was arrested on 29.06.2020. It is further submitted that investigation about source of liquor is going on.

Ld. APP for the state has opposed the bail application and submits that accused is involved in offences of similar nature previously. Investigation is pending qua the source of liquor. Further, there is likelihood of accused repeating the offence of similar nature if released. Further investigation is pending in the present case. No medical record of accused has been placed on record by the counsel for accused.

Heard. Perused.

I do not deem it fit to grant bail to the accused at this stage since the investigation is pending in the present case. Accordingly, bail application filed by the accused stands dismissed.

Order be uploaded on the website of Delhi District Court. Copy of order be sent to counsel for accused through electronic mode/given dasti if counsel is physically present to receive the copy.

  
MOHIT SHARMA  
DUTY MM-02/WEST  
DELHI/14.07.2020

E. FIR No. 9443/2020

PS: Moti Nagar

U/s : 379/411/34 IPC

State Vs. Habibul

14.07.2020

Present: Shri Vishvjeet Yadav, Ld. APP for the State (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Sunil Tiwari (through video-conferencing on CISCO webex).

Accused Habibul S/o Dilawar, R/o Jhuggi No.382, E Block, J.J.Colony, Bawana, Delhi (in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has argued that the accused is in JC since 03.06.2020 and implicated in scooter theft case. Scooter has been allegedly recovered from the accused. No further recovery is required in the present case. Accused is permanent resident of Delhi.


Reply of IO perused.

Ld. APP for the state has opposed the bail application and submits that accused is a habitual offender and accused has no permanent address and whereabouts of accused would be difficult to find, if he is released on bail.

Counsel for accused has submitted that address of accused can be verified by the IO.

IO is directed to verify the address of accused and file report on 16.07.2020.

Copy of order be sent to counsel for accused and to the IO through electronic mode.

  
MOHIT SHARMA  
DUTY MM-02/WEST  
DELHI/14.07.2020

FIR No. 313/2020  
PS: Kirti Nagar  
U/s : 379/411/34 IPC  
State Vs. Nikhil Kumar

14.07.2020

Present: Ld. APP for the state (through video-conferencing on CISCO webex).

Ld. Counsel for applicant Shri Vaibhav Kumar (through video-conferencing on CISCO webex).

Accused Nikhil Kumar, S/o Parshu Ram, R/o Jhuggi No.WZ-53/21, Sonia Gandhi Camp, Naraina, New Delhi (in JC).


Reply of Jail Superintendent perused. Accused has not been released on bail since his address verification is pending to be done by the IO.

Copy of reply supplied to the counsel for applicant.

Concerned jail superintendent and the IO are directed to take steps for verification of address of accused expeditiously, so that accused can be released without any delay.

Copy of order be sent to the concerned jail superintendent and concerned IO for compliance and report.

Put up for further report on 16.07.2020.

  
MOHIT SHARMA  
DUTY MM-02/WEST  
DELHI/14.07.2020

FIR No. 011863/2020

PS: Ranhola

U/s : 379 IPC

State Vs. Rohit @ Sonu @ Jigra

14.07.2020

Present: Shri Vishvjeet Yadav, Ld. APP for the State (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Vikram Phogat (through video-conferencing on CISCO webex).

Accused Rohit @ Sonu @ Jigra S/o Ombir R/o House no.26B4, Rana Enclave, Nangli Diary, Delhi (in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has argued that the accused is innocent and has been falsely implicated in the present case. Accused has been in custody since 15.06.2020. No useful purpose of the state would serve to detain the accused behind the bars for in definite period. It is further argued that no recovery is pending from the accused. It is further argued that applicant is sole bread earner of their family.

Reply of IO perused.

Bail application is objected by the IO on the ground that accused is involved in several other cases of theft, robbery and snatching. Accused can jump the bail. Previous involvement report attached which shows previous involvement in 17 cases u/s 379 IPC.

Ld. APP for the state has opposed the bail application and submits that accused is habitual offender. More than 15 cases of similar nature are pending against the accused. There is likelihood of accused repeating the offence if released on bail. It is further submitted that accused does not deserve bail due to his previous conduct.

Counsel for accused further argued that lenient view be taken as other cases have been falsely planted upon the accused.


Heard. Perused.

PTO



Considering the previous conduct of accused and likelihood of accused committing similar offence if released on bail, bail application filed by the accused stands dismissed.

Order be uploaded on the website of Delhi District Court. Copy of order be sent to counsel for accused through electronic mode/given dasti if counsel is physically present to receive the copy.

  
MOHIT SHARMA  
DUTY MM-02/WEST  
DELHI/14.07.2020

FIR No. 0293/2020

PS: Patel Nagar

U/s : 394/411/34 IPC

State Vs. Sahil Khan

14.07.2020

Present: Shri Vishvjeet Yadav, Ld. APP for the State (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Akhilesh Pradhan (through video-conferencing on CISCO webex).

Accused Sahil Khan, S/o Abdul Rashid, R/o House no.B-245, Pandav Nagar, Shadipur, Delhi.

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused submits that accused is falsely implicated by the police official as accused is quite innocent and has not committed any offence much less the offences alleged in present FIR in any manner, and accused has no connection with the present FIR. It is further argued that accused is not previously involved in any other case and FIR himself clearly reflects that no recovery is required from the accused and interrogation already completed from accused, therefore, no purpose would be served by keeping accused in JC.

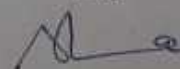
Reply of IO perused.

IO has objected the bail application on the ground that accused was arrested from crime spot with case property and can repeat offence if released on bail. Further, accused has no permanent address in Delhi.

Ld. APP has opposed the bail application on the ground that complainant caught the accused on the spot and recovery have been effected from the accused. Accused has no permanent address in Delhi and address of accused has to be verified before deciding bail application.

Counsel for accused argued that accused has no criminal history and father of accused is a resident of Delhi. Accused is permanent resident of

PTO



Delhi and address of Aadhar card of father of accused is the permanent address of accused which can be verified.

IO is directed to verify the address of accused and file report on 16.07.2020.

Copy of order be sent to the IO and the counsel for accused through electronic mode.

  
MOHIT SHARMA  
DUTY MM-02/WEST  
DELHI/14.07.2020